

it was a party meeting. Do hon. Members want to develop a convention that I should take notice of whatever is reported about what happens inside any party's meeting?

SOME HON. MEMBERS : No, no.

SHRI BALRAJ MADHOK (Delhi South): There is no question of party in this.

It is a threat to the House and its members. (*Interruptions*),

SHRI SHRI CHAND GOYAL : On a point of order.

MR. SPEAKER : No.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : I have written to you. I want to raise a point of order.

SHRIMATI TARKESHWARI SINHA : This minority Government has no right to dissolve Parliament. What are they talking about?

MR. SPEAKER : I am not going to take notice of what is said inside a party.

SHRI PILOO MODY : Will you take notice of what happens inside the press?

MR. SPEAKER : He has denied it.

SHRI PILOO MODY : I do not care for his denial. These people deny things every five minutes (*Interruptions*).

12.46 hrs.

QUESTION OF PRIVILEGE AGAINST THE "INDIAN NATION" PATNA

MR. SPEAKER : On the 17th August, 1970, Shri Shiva Chandra Jha had given notice of a question of privilege against the *Indian Nation* Patna, for allegedly publishing a distorted version of the speech made by Shri Jha in the House on the 12th August, 1970, in its issue of the 13th

August, 1970. This was the question brought up. So I am reading out the answer.

I had then had a letter addressed to the Editor of the newspaper asking him to state for my consideration what he had to say in the matter. I have since received a letter from the Editor of the *Indian Nation* dated the 21st August, 1970, stating as follows:

"The distortion in the report is obvious and we regret it. But it will be realised that the report was sent by a responsible news agency, namely, the UNI and so at the time of editing, the sub-editor in-charge could not doubt its accuracy. We have no hesitation in admitting that such distortions cause a great deal of misunderstanding and should not take place. We shall be glad to publish such contradiction or clarification as is desired."

I have desired the Editor to publish his regret and clarification in his newspaper and to send a copy of the relevant issue of the newspaper for my information. In view of this, the matter is being treated as closed.

SHRI S. M. BANERJEE : On a point of order. A similar case took place in this House sometime back. Now, in all fairness, and in the larger interest of honest journalism, the UNI should also express regret.

SHRI DHIRESWAR KALITA (Gauhati) : I have also given notice of a motion of privilege.

MR. SPEAKER : Papers to be laid on the Table.

12.48 hrs.

PAPERS LAID ON THE TABLE

FORTIETH REPORT OF LAW COMMISSION

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI K. HANUMANTHAIYA) : I beg to lay on the Table a